

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 45

CA 430/2023 IVN.P/1/2024 IN CP/175(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **VIKRAM KOTHARI V/s SEWRI LAND COMPANY
PRIVATE LIMITED**

Section 241-242 of the Companies Act, 2013

ORDER

Adv. Aditya Udesh i/b M/s. Sanjay Udesh & Co. for the Respondent No.6 present. Adv. Kazan Shroff a/w Dimple Vora i/b Markand Gandhi & Co. for the Petitioners. Sr. Counsel Shyam Kapadia, a/w Adv. Dhruvi Mehta and Adv. Saishapisaal for the Respondent present.

CA 430/2023 IVN.P/1/2024

Ld. Counsel for the Petitioner informs that amendment has been carried out yesterday and seeks time to serve the copy of the amended petition to the other party. On the next date of hearing the CA No.430 of 2023 shall be heard which deals with the maintainability aspect. List this matter on Board on **08.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**